NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

| | 0111220 011 07/00/2017 711 | 10.50 AM |
|---------------------------|---|-----------------|
| PRESENT: SHRI K. ANANT | THA PADMANABHA SWAMY, N | ЛЕМВЕR-JUDICIAL |
| APPLICATION NUMBER | : | |
| PETITION NUMBER | : TCP/88/(IB)/2017 : GEMSCAB INDUSTRIES LTD : G E T POWER LTD | |
| NAME OF THE PETITIONER(S) | | |
| NAME OF THE RESPONDENT(S) | | |
| UNDER SECTION | : 433 (e)(f) | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WH | OM |
| 1. ADITYA TEWARE | Aovo cas & Intervener. | Askytimon |
| Rahul Jani | ansel for Respondet | Rell- |
| . N. SECWARAJAN | Petitioner O | N. 8 |
| DENNING K. BABI | Dy-Official Lieudalor. | |
| | | |

ORDER

Counsel for petitioner present. Counsel for respondent present. Deputy Official Liquidator present and filed a copy of the order dated 21.12.2016 in CP 302/2016 wherein an Official Liquidator has been appointed as the Provisional Liquidator of the respondent company, M/s G E T Power Limited. Copy of the order is taken on record. Perused the same and the respondent in the instant petition is one and the same. Therefore the petitioner is directed to approach the Provisional Liquidator for submitting his claim. In the circumstances, the matter is closed. The Registry is directed to return the file to the Registry of the High Court of Madras.

(K. Anantha Padmanabha Swamy) Member (Judicial)

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